

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil).....CC 7922/2000

(From the judgement and order dated 16/03/1999 in SA 219/99
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS

Petitioner (s)

VERSUS

ARVIND K. SHUKLA & ORS

Respondent (s)

With IA 1 (for c/delay in filing SLP)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s) Mr. A. B. Rohtagi, Sr. Adv.
Mr. Y.P. Singh, Adv.
Mr. Ajay K. Agrawal.,Adv.
Mr. Rakesh Pandey, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Even though we do not find any justification for our entertaining this Special Leave Application, but since it is represented to us that in identical matters notice has been issued notwithstanding gross delay in the filing of the Special Leave Application, we issue notice on the question of limitation as well as on the S.L.P.

Put up along with SLP(Crl) No. ...cc 4659/99 & connected matters.

.SP1

(J.S. Rawat)
Court Master

(Suneet Bala Sharma)
Court Master